

THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Original Application No. 219 of 1992

K R Nigam

..

Applicant

versus

Union of India and others.

..

Respondents

- :-

HON'BLE MR JUSTICE U C SRIVASTAVA, V.C.

HON'BLE MR V K SETH, MEMBER-A

Applicant is a practising lawyer. Since the pleadings are complete, this case shall be disposed of.

Applications had been invited for the post of Law Assistant in Railway Administration. The applicant appeared in the written test. After the qualifying test, a panel was prepared. In panel the name of the applicant was excluded and that is why he has approached this Tribunal. The applicant's contended that he ^{now} ~~has mostly qualified for the post of Membership of Railway~~ ^{Assistance} Administration and to his ~~test~~ extent he has attained considerable ^{large} ~~experience~~ knowledge and ~~importance~~, but instead of selecting him, the panel included the name of those who were working in the office. The selection has been made by the Selection Committee which has prepared the panel and as such it is not open to Tribunal to sit in appeal over the assessment made by the members of the Selection Committee. It may be desirable that ~~instead of Law Assistant~~ they should have selected the applicant who has been ~~pr~~ ^a lawyer and ~~select his name~~. But after all it is a matter of selection and the selection has been made by the Selection Committee

and as such no relief can be granted to the applicant.

Application is rejected with ~~not~~ order as to
cost.

W. V.
A.M.

L.
VICE CHAIRMAN

Dated: Allahabad: April 8, 1993
(VKS PS)